

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 432/2023

IN THE MATTER OF:

Radhey Shyam Sehara ... Applicant
Versus
State of Uttar Pradesh & Ors. ... Respondents

REPLY ON BEHALF OF RESPONDENT NO. 7



Samridhi S. Jain, Chaitanya Dixit & Hanmat Lodhi
ADVOCATES FOR RESPONDENT NO. 7

A-10, LGF,
Lajpat Nagar III,
New Delhi-110024
Mbl: 9890210579
samridhi12318@gmail.com

Filed on: 31.01.2024
Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 432/2023

IN THE MATTER OF:

Radhey Shyam Sehara ... Applicant
Versus
State of Uttar Pradesh & Ors. ... Respondents

INDEX

Sr No.	Particulars	Page No.
1.	Reply on behalf of Respondent No. 7 along with Affidavit in Support.	95-115
2.	ANNEXURE R-1: A copy of the Test Report of Waste Water dated 28.08.2023 of Prakriti Consultants Services.	116-118
3.	ANNEXURE R-2: A copy of the letter dated 26.10.2023 issued by the Answering Respondent to the UPPCB.	119-127
4.	ANNEXURE R-3: A copy of the Receipt dated 07.11.2023 depicting payment of Sampling charges to UPPCB by the Answering Respondent.	128-129
5.	ANNEXURE R-4: A copy of the Test Report dated 13.12.2023 of waste water laboratory prepared by the by the UPPCB.	130-131
6.	ANNEXURE R-5: A copy of the photograph of the Digital Flow Meter at the Outlet of ETP.	132
7.	ANNEXURE R-6: A copy of the Logbook for the Outlet of ETP as maintained by the	133-141

	Answering Respondent from May 2023 to January 2024.	
8.	ANNEXURE R-7: A copy of the photograph of the Digital Flow Meter at the Inlet of ETP.	142
9.	ANNEXURE R-8: A copy of the Logbook for the Inlet of ETP as maintained by the Answering Respondent from November 2023 to January 2024.	143-145
10.	ANNEXURE R-9: The copy of the Letter dated 26.08.2023 issued by the Answering Respondent to the UPPCB.	146-148
11.	ANNEXURE R-10: The copy of the Letter dated 06.11.2023 issued by the Answering Respondent to the UPPCB.	149-151
12.	ANNEXURE R-11: A Copy of the Letters dated 03.09.2019, 05.11.2019, 29.10.2020, 11.09.2021, 20.10.2021, 22.08.2022, 04.11.2022 issued by the Answering Respondent to the UPPCB.	152-169

13. Proof of service

 170

Samridhi S. Jain, Chaitanya Dixit & Hanmat Lodhi
ADVOCATES FOR RESPONDENT NO. 7

A-10, LGF,

Lajpat Nagar III,
New Delhi-110024

Mbl: 9890210579

samridhi12318@gmail.com

Filed on: 31.01.2024

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 432/2023

IN THE MATTER OF:

Radhey Shyam Sehara ... Applicant
Versus
State of Uttar Pradesh & Ors. ... Respondents

REPLY ON BEHALF OF RESPONDENT NO. 7

IT IS MOST RESPECTFULLY SHOWETH:

1. The present Original Application has been registered on the basis of a letter petition received by post before this Hon'ble Tribunal, wherein the Applicant, being the National President of Paryavaran Kranti Sena has on 23.03.2023 written to the Hon'ble Tribunal alleging disposal of industrial effluent in River Ami, which is a tributary to River Ganga near Gram Panchayat Adilapur, Bhadsar Amtora, Vikas Khand: Piprauli, Janpad: Gorakhpur (U.P.) by M/s Gallant Sariya Udyog, M/s Ambey Kapada Udyog, M/s Rungta Agencies (the Answering Respondent No. 7), M/s India Glycols, M/s Bathwal Lauri, located at GIDC, Girakhpur.
2. The Hon'ble Tribunal vide its order dated 01.08.2023 in O.A. No. 432/2023 was pleased to constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB) and District Magistrate (DM), Gorakhpur and directed the same to verify the factual position and take appropriate remedial action by following due course of law, after giving opportunity of being heard to the concerned Project Proponents. The factual and action taken report of the Joint Committee was directed to be filed before the Hon'ble Tribunal.

3. In terms of the order dated 01.08.2023 passed by the Hon'ble Tribunal in O.A. No. 432/2023, the Joint Committee on various occasions visited the units of the allegedly non-compliant industries and filed its Joint Committee Report dated 10.10.2023 along with Action Taken Report before the Hon'ble Tribunal. In terms of the said Report of the Joint Committee, only the unit of the Answering Respondent has been found to be non-compliant with respect to the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the remaining units which have been inspected by the Joint Committee in compliance of the order dated 01.08.2023 passed by the Hon'ble Tribunal in O.A. No. 432/2023 have been found to be compliant.
4. The unit of the Answering Respondent was inspected on 23.08.2023 by the Joint Committee, wherein the unit has been found to be non-compliant and consequently a show cause notice dated 06.10.2023 for imposition of Rs. 10,000/- as environment compensation per day and closure of industry has been issued by the Uttar Pradesh Pollution Control Board. Vide the present reply, the Answering Respondent shall demonstrate as to how the observations of the Joint Committee in its Report dated 23.08.2023 are erroneous and therefore the show cause notice dated 06.10.2023 issued by the Uttar Pradesh Pollution Control Board ought to be revoked.
5. Thereafter the O.A. No. 432/2023 was listed before the Hon'ble Tribunal on 13.10.2023 wherein this Hon'ble Tribunal directed the Joint Committee that with regard to the remaining units, other than the unit of the Answering Respondent to look into the aspects of compliance with respect to Environment Clearance (if any)/CTE/CTO conditions particularly with respect to plantation/green belt, carrying out of CSR/CER activities, generation and disposal of fly ash and quality of water qua presence of heavy metals and file its further report before the Hon'ble Tribunal. Further, the Hon'ble Tribunal vide its order dated 13.10.2023 sought all

the Respondents in O.A. No. 432/2023 to file a response before the Hon'ble Tribunal.

6. At the outset, all the contentions, allegations and statements made by the Applicant in its letter dated 23.03.2023 to the Hon'ble Tribunal alleging discharge of industrial effluent in River Ami, in O.A. No. 432/2023 are denied and nothing therein shall be deemed to be admitted by the Applicant, by reason of non-traverse or otherwise, unless specifically admitted herein. It is submitted that the Letter dated 23.03.2023 of the Applicant is devoid of any merit and therefore, the present Original Application which has been registered on the basis of the letter dated 23.03.2023 of the Applicant is liable to be dismissed.
7. As already stated hereinabove, the Joint Committee as constituted by this Hon'ble Tribunal vide its order dated 01.08.2023, filed its Joint Committee report before the Hon'ble Tribunal on 10.10.2023, wherein the unit of the Answering Respondent has been found to be non-compliant. In this regard, it is submitted that the Joint Committee as constituted by this Hon'ble Tribunal visited the unit of the Answering Respondent on 23.08.2023, without any prior notice to the Answering Respondent. Nonetheless, during the inspection on 23.08.2023, the unit of the Answering Respondent was found to be in operation and all the pollution control devices were found to be installed at the unit. Also, it has been found that the unit of the Answering Respondent had been undertaking its operations in terms of a valid consent to operate dated 28.12.2022, which was valid up to 31.12.2024.

“ 4. M/s Rungta Agencies (M/s Rungta Industries Pvt. Ltd.), BL-1, Sector-15, GIDA, Gorakhpur.

In compliance of the above the said order above the mention unit has jointly visited on 23.08.2023. In presence of the unit representative Sri

Shiv Kumar Pandey, Manager of Unit. The Unit was found in operation/production during the inspection. The details of the observation of site inspection and available Records are as under:-

- (i) The Unit has established in the year of 2006 an engaged in production of rice bran oil (50 MTD) and D-Oiled Cake-250 MTD using rice bran 350 MTD and hexane (Solvent) as a raw materials.*
- (ii) The Unit has obtained consent to operate under Air and Water acts by UPPCB vide letter no. 171812/UPPCB Gorakhpur(UPPCBRO)/CTO/Both Gorakhpur2022 dated 28.12.2022 valid up to 31.12.2024 copy of the consent order is enclosed as Annexure no.8.*
- (iii) Plant and Machinery including pollution control devises installed in unit and water uses in premises is as per Table No.5*

Table no.5

Sr no.	Plant & Machinery	Capacity	Fuel	APCS Installed	Stack Height	Water Use	Waste Water generation
1	Steam Boiler	8 TPH	Rice Husk	Two Set of Cyclone Dust	30 Mtr.	Boiler Feed & as quenching	Boiler Blow down
2	Solvent Extraction Plant	50 MT/Day	Nil/steam	Dust Collector with Rice Bran Handling system	N.A.	Cooling Condensers	Steam Condensate and Process Vacume Pumps Waste Water
3	D.G. Set	630 KVA & 200 KVA	H.S.D.	Acoustic Enclosure	As per norms	-	-

- (iv) Unit has installed 20 KLD capacity of E.T.P. based on Physiochemico treatment and activated sludge process. Treatment units install in ETP is as under :-*
 - (a) Oil Grease trap*
 - (b) Equalization Tank with Temperature Cooling Tower*
 - (c) Flocculation Tank*
 - (d) Chemical Dosing Tank*

- (e) Primary Settling Tank*
- (f) Aeration tank*
- (g) Secondary Settling Tank*
- (h) Deuel Media Filter*
- (i) Sludge Dying Beds”*

8. Thus, once the unit has been found to have a valid Consent to operate and all the pollution control devices have been found to be installed at the unit of the Answering Respondent, it can be concluded that the Answering Respondent has been undertaking its operations at the unit in compliance of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.
9. Shockingly, the Joint Committee in its Report dated 10.10.2023 has made certain observations against the unit of the Answering Respondent and found the unit to be non-compliant:

“Observations:

- *As per above table No.6 the concentration of the B.O.D. parameter in treated effluent/outlet of E.T.P. and Final Outlet of Factory are found 38mg/l and 36 mg/l which is not as per the prescribed norm of the CPCB.*
- *Unit has Maintained bypass system before oil and grease trap of E.T.P. (Photograph enclosed).*
- *Unit has installed one digital flow Meter at outlet of E.T.P which is found not functional and no digital flow meter installed at inlet of E.T.P. to measure the daily waste water generated from process. and no logbook/records maintain by the unit hence, it cannot be denied that unit can not discharge untreated effluent through bypass system installed at ETP.*
- *Due to non compliance of the condition of the water consent order dated 28.12.2022, UPPCB, Lucknow has issued Show Cause Notice Vide letter no. H 01610, dated 06.10.2023 under section 33A of Water (Prevention and Control of Pollution) Act, 1974 as it amended 1978 for imposing of Rs. 10,000 per day Environmental Compensation. A copy of the above Show Cause Notice dated 06.10.2023 is enclosed as Annexure no.11.”*

10. REPLY TO OBSERVATION 1:

- a) With regard to the observation of the Joint Committee that the concentration of the B.O.D. parameter in treated effluent/outlet of E.T.P. and Final Outlet of factory are found 38 mg/l and 36 mg/l, which is not as per the prescribed norm of the CPCB, it is submitted that, primarily the collection of samples by the UPPCB on 23.08.2023 at the time of inspection does not conform to the procedure prescribed under the provisions of the Water (Prevention and Control) of Pollution Act, 1974. In the Joint Committee Report dated 10.10.2023, it has been merely mentioned that waste water samples from E.T.P. installed in the unit were collected at the time of inspection and sent to the Central Laboratory, UPPCB, Lucknow for analysis. However, the Report is silent on the procedure adopted by the officers of PCB for collection of water sample.
- b) It is submitted that Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 contemplates the **Power to take samples of effluents and procedure to be followed in connection therewith**. The provisions of Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 have been extracted herein below for the sake of convenience.

“21. Power to take samples of effluents and procedure to be followed in connection therewith.—(1) A State Board or any officer empowered by it in this behalf shall have power to take for the purpose of analysis samples of water from any stream or well or samples of any sewage or trade effluent which is passing from any plant or vessel or from or over any place into any such stream or well.

(2) The result of any analysis of a sample of any sewage or trade effluent taken under sub-section (1) shall not be admissible in evidence in any legal proceeding unless the provisions of sub-sections (3), (4) and (5) are complied with.

(3) Subject to the provisions of sub-sections (4) and (5), when a sample (composite or otherwise as may be warranted by the process used) of any sewage or trade effluent is taken for analysis under sub-section (1), the person taking the sample shall—

(a) serve on the person in charge of, or having control over, the plant or vessel or in occupation of the place (which person is hereinafter referred to as the occupier) or any agent of such occupier, a notice, then and there in such form as may be prescribed of his intention to have it so analysed;

(b) in the presence of the occupier or his agent, divide the sample into two parts;

(c) cause each part to be placed in a container which shall be marked and sealed and shall also be signed both by the person taking the sample and the occupier or his agent;

(d) send one container forthwith,—

(i) in a case where such sample is taken from any area situated in a Union territory, to the laboratory established or recognised by the Central Board under section 16; and

(ii) in any other case, to the laboratory established or recognised by the State Board under section 17;

(e) on the request of the occupier or his agent, send the second container,—

(i) in a case where such sample is taken from any area situated in a Union territory, to the laboratory established or specified under sub-section (1) of section 51; and

(ii) in any other case, to the laboratory established or specified under sub-section (1) of section 52. 2

[(4) When a sample of any sewage or trade effluent is taken for analysis under sub-section (1) and the person taking the sample serves on the occupier or his agent, a notice under clause (a) of sub-section (3) and the occupier or his agent wilfully absents himself, then,—

(a) the sample so taken shall be placed in a container which shall be marked and sealed and shall also be signed by the person taking the sample and the same shall be sent forthwith by such person for analysis to the laboratory referred to in sub-clause (i) or sub-clause (ii), as the case may be, of clause (e) of sub-section (3) and such person shall inform the Government analyst appointed under sub-section (1) or sub-section (2), as the case may be, of section 53, in writing about the wilful absence of the occupier or his agent; and

(b) the cost incurred in getting such sample analysed shall be payable by the occupier or his agent and in case of default of such payment, the same shall be recoverable from the occupier or his agent, as the case may be, as an arrear of land revenue or of public demand:

Provided that no such recovery shall be made unless the occupier or, as the case may be, his agent has been given a reasonable opportunity of being heard in the matter.]

(5) When a sample of any sewage or trade effluent is taken for analysis under sub-section (1) and the person taking the sample serves on the occupier or his agent a notice under clause (a) of sub-section (3) and the occupier or his agent who is present at the time of taking the sample does not make a request for dividing the sample into two parts as provided in clause (b) of sub-section (3), then, the sample so taken shall be placed in a container which shall be marked and sealed and shall also be signed by the person taking the sample and the same shall be sent forthwith by such person for analysis to the laboratory referred to in sub-clause (i) or sub-clause (ii), as the case may be, of clause (d) of sub-section (3).”

c) Thus, a bare reading of Section 21 of the Water (Prevention and Control of Pollution) Act, 1974, more particularly Sub- Section (2) makes it clear that result of any analysis of a sample of any sewage or trade effluent shall be admissible in evidence, if and only if the provisions of sub clause (3), (4) and (5) have been complied with. Further in terms of Clause (a) of Sub Section (3) of Section 21, the person taking the sample shall serve on the person in charge of, or having control over, the plant or vessel or in occupation of the place or any agent of such occupier, a notice, then and there in such form as may be prescribed of his intention to have it so analysed. In the Joint Committee Report dated 10.10.2023, it has been specifically mentioned that the unit representative Sri Shiv Kumar Pandey, Manager of unit was present during the inspection of the unit on 23.08.2023. However, in the present case, while collecting the water sample from the ETP unit of the Answering Respondent, no such notice has been served upon the Manager or any person in charge or any agent of the Answering Respondent. Thus, the once the procedure for collection of water sample itself has not been complied with in terms of the Water

(Prevention and Control of Pollution) Act, 1974, the results of the sampling cannot be relied upon.

- d) Further, under Clauses (b) and (c) of Sub Section (3) of Section 21 of the Water Act, the person taking the sample shall in the presence of the occupier or his agent, divide the sample into 2 parts and cause each part to be placed in a container which shall be marked and sealed and shall also be signed by the person taking the sample and the occupier or his agent. In the present case, even upon the insistence of the Authorised Representative of the Answering Respondent, the officers of the UPPCB neither divided the sample collected into 2 parts, nor marked, sealed the same and did not even take the signatures of the Authorised representative of the Answering Respondent on the collected sample. Thus, yet again the procedure for collection of water sample as contemplated under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 was not complied with by the UPPCB and therefore the results of the sampling cannot be relied upon.
- e) Also, under Clauses (d) and (e) of Section 21 of the Water Act, the person taking the sample after diving the sample into 2 parts, has to send one sealed, marked, signed samples to the laboratory established or recognised by the Central or the State Board as the case may be and upon the request of the occupier or his agent, send the second container to the laboratory established under Section 51 of the Water Act. In the present case, since no notice was issued upon the occupier of its agent i.e, the Authorised Representative of the Answering Respondent in terms of Clause (a) of Sub Section (3) of Section 21 and since the water samples as collected by UPPCB were not divided into 2 parts or marked or sealed or signed, there was no occasion for the Authorised Representative of the Answering Respondent to send the water sample to the laboratory and get the same analysed.

- f) It is therefore submitted that the UPPCB while collecting the waste water samples from the ETP installed at the unit of the Answering Respondent has not followed the procedure prescribed under the Water (Prevention and Control of Pollution) Act, 1974 and therefore the results of the said analysis cannot be relied upon.
- g) Moreover, the Answering Respondent, immediately on 24.08.2023 appointed Prakriti Consultants Services, an Approved Laboratory from MoEF-CC & UPPCB for undertaking analysis of water samples from the ETP of the Answering Respondent. Prakriti Consultants Services, collected the samples from ETP inlet and ETP Outlet as well as the drain water of the unit of the Answering Respondent on 24.08.2023. Thereafter, the analysis of the sampling was undertaken by Prakriti Consultants Services and the results of the samples was provided on 28.08.2023. As per the Test Report of Waste Water of Prakriti Consultants Services, it can be seen that the results of the ETP outlet and drain water are within the permissible limits. Further, the BOD levels which have been held by UPPCB to be exceeding the permissible limits, in the report of Prakriti Consultants Services, have been found to be well within the permissible limits. A copy of the Test Report of Waste Water dated 28.08.2023 of Prakriti Consultants Services is enclosed herewith as **ANNEXURE R-1**.
- h) It is submitted that Prakriti Consultants Services, is an Approved Laboratory from MoEF-CC & UPPCB and an independent agency which has conducted the analysis of Waste Water from the ETP unit of the Answering Respondent. As already stated hereinabove, the procedure for collection of samples by the UPPCB on 23.08.2023 for collecting the water samples from the unit of the Answering Respondent is in violation of the Water (Prevention and Control of Pollution) Act, 1974. On the other hand, Prakriti Consultants Services,

being an independent agency has undertaken an analysis of the waste water from the unit of the Answering Respondent, by following due process of law and therefore the results of the Test Report dated 28.08.2023 of Prakriti Consultants Services, an Approved Laboratory from MoEF-CC & UPPCB ought to be considered by this Hon'ble Tribunal.

- i) It is further submitted that vide letter dated 26.10.2023, the Answering Respondent in reply to the Show Cause Notice dated 06.10.2023, wrote to the UPPCB informing that the procedure adopted by UPPCB on 23.08.2023 in collecting the sample from the ETP unit of the Answering Respondent was not in accordance with law. Further, vide the said letter it was informed to the UPPCB by the Answering Respondent that on 24.08.2023 a sampling was undertaken by Prakriti Consultants Services, the results of which have been found to be within the permissible limits. Vide the same letter dated 23.08.2023, the Answering Respondent wrote to the UPPCB that since the collection of sample by UPPCB on 23.08.2023 was not in accordance with law, therefore the UPPCB may undertake a fresh re-inspection and analysis. A copy of the letter dated 26.10.2023 issued by the Answering Respondent to the UPPCB is enclosed herewith as **ANNEXURE R-2**.
- j) In view of the request made by the Answering Respondent to UPPCB, the Answering Respondent on 07.11.2023 paid the Waste Water Sampling charges to the UPPCB online and on 08.11.2023 the UPPCB undertook a fresh Waste Water collection of samples from the Inlet and Outlet of ETP from the unit of the Answering Respondent in accordance with the procedure contemplated under the Water (Prevention and Control of Pollution) Act, 1974. The result of the Sampling dated 08.11.2023 was provided by the UPPCB on 13.12.2023 wherein the results of the Outlet unit of ETP are found to

be within permissible limits. More particularly, the BOD levels which have been shown to be higher in the Joint Committee Report dated 10.10.2023 are shown to be within permissible limits in the Test Report of Waste Water dated 13.12.2023. A copy of the Receipt dated 07.11.2023 depicting payment of Sampling charges to UPPCB by the Answering Respondent is enclosed herewith as **ANNEXURE R-3**.

A copy of the Test Report dated 13.12.2023 of waste water laboratory prepared by the by the UPPCB is enclosed here as **ANNEXURE R-4**.

- k) In view of the submissions made hereinabove, it is submitted that the observation no. 1 in the Joint Committee Report dated 10.10.2023 is completely erroneous as the same is based on an analysis in violation of the Water (Prevention and Control of Pollution) Act, 1974.

11.REPLY TO OBSERVATION 2:

- a) With regard to the observation of the Joint Committee that the Unit has maintained bypass system before oil and grease trap of ETP, it is categorically denied that any Bypass system before Oil and grease Trap of ETP has been maintained by the answering Respondent. It is submitted that the answering Respondent has a fully functional ETP working in terms of the consent to operate granted by UPPCB on 28.12.2022. The ETP of the Answering Respondent is a waste water treatment process that is used to treat waste water. The Effluent Treatment plant plays a significant role in the treatment of industrial waste water. Organic matter, inorganic matter, heavy metals, oil & grease, suspended particles, and other contaminants are treated in the wastewater treatment process of the ETP and after its Chemical and biological treatment, Treated Waste Water for re-use is released.

b) In fact in the Joint committee report dated 10.10.2023, it has been specifically observed at (iv), that the unit of the answering Respondent has installed 20 KLD capacity of E.T.P. based on Physiochemico treatment and activated sludge process. Treatment units install in ETP is as under:-

- (a) Oil Grease trap
- (b) Equalization Tank with Temperature Cooling Tower
- (c) Flocculation Tank
- (d) Chemical Dosing Tank
- (e) Primary Settling Tank
- (f) Aeration tank
- (g) Secondary Settling Tank
- (h) Deuel Media Filter
- (i) Sludge Dying Beds”

Thus, the observation that the Unit has maintained a Bypass system before Oil and Grease Trap of ETP is completely erroneous.

c) In view of the submissions made hereinabove, it is submitted that the observation no. 2 in the Joint Committee Report dated 10.10.2023 is completely erroneous as the same is based on an analysis in violation of the Water (Prevention and Control of Pollution) Act, 1974.

12.REPLY TO OBSERVATION 3:

- a) With regard to the observation of the Joint Committee that the Unit has installed one digital flow meter at outlet of ETP which is found not functional and no digital flow meter installed at inlet of ETP to measure daily waste water generated from process, it is submitted that observations of the Joint Committee regarding digital flow meter at outlet and inlet of ETP are completely erroneous and contrary to facts.
- b) In this regard, the Answering Respondent submits that the digital flow meter at the outlet of ETP is functional always during the operation of

the unit of the Answering Respondent to measure the daily waste water generated from the process. The logbook of the Outlet ETP as maintained by the Answering Respondent clearly depicts that as and when the unit of the Answering Respondent is functional, the digital flow meter at outlet of ETP is functional. Even as on date of inspection by UPPCB on 23.08.2023, the digital flow meter at outlet of ETP was functional. A copy of the photograph of the Digital Flow Meter at the Outlet of ETP is enclosed herewith as **ANNEXURE R-5**. A copy of the Logbook for the Outlet of ETP as maintained by the Answering Respondent from May 2023 to January 2024 is enclosed herewith as **ANNEXURE R-6**.

- c) Similarly, it is submitted that the Answering Respondent has provided the digital flow meter at the inlet of ETP and the same is functional always during the operation of the unit of the Answering Respondent to measure the daily waste water generated from the process. The logbook of the Inlet ETP as maintained by the Answering Respondent clearly depicts that as and when the unit of the Answering Respondent is functional, the digital flow meter at Inlet of ETP is functional. Even as on date of inspection by UPPCB on 23.08.2023, the digital flow meter at Inlet of ETP was functional. A copy of the photograph of the Digital Flow Meter at the Inlet of ETP is enclosed herewith as **ANNEXURE R-7**. A copy of the Logbook for the Inlet of ETP as maintained by the Answering Respondent from November 2023 to January 2024 is enclosed herewith as **ANNEXURE R-8**.
- d) With regard to the observation of the Joint Committee that the Unit had not maintained logbooks/records and therefore it could not be denied that the unit cannot discharge untreated effluent through bypass system installed at ETP, it is submitted that from the aforesaid documents it becomes abundantly clear that the unit of the Answering Respondent

has maintained logbooks for the digital flow meter at outlet and inlet of ETP to measure the daily waste water generated from the process and therefore the finding of the Joint Committee that the unit is discharging untreated effluent through Bypass System is factually incorrect.

- e) In view of the submissions made hereinabove, it is submitted that the observation no. 3 in the Joint Committee Report dated 10.10.2023 is completely erroneous as the same is based on an analysis in violation of the Water (Prevention and Control of Pollution) Act, 1974.

13.REPLY TO OBSERVATION 4:

- a) With regard to the observation of the Joint Committee in point No.4 that due to the Non-Compliance of the condition of the consent to operate dated 28.12.2022, the UPPCB has issued a Show-cause notice dated 06.10.2023 to the Answering Respondent, the Answering Respondent denies any non-compliance at the behest of the unit of the Answering Respondent. It is correct to say that a Show Cause Notice dated 06.10.2023 has been issued to the Answering Respondent, however as already stated in Para 10 (i) hereinabove the Answering Respondent on 26.10.2023 issued a reply to the Show Cause Notice dated 06.10.2023 to the UPPCB.
- b) In the said reply, it is specifically the case of the Answering Respondent that the Answering Respondent conducts its production operation primarily from November to March and thereafter from September to October, the unit is closed for maintenance. Vide the said reply the Answering Respondent has specifically denied the observations of the UPPCB in its Show cause Notice dated 06.10.2023.
- c) The Answering Respondent has also submitted before the UPPCB, the Letter dated 26.08.2023 wherein the UPPCB was informed about the closing of the operations of the answering Respondent. The copy of the

Letter dated 26.08.2023 issued by the Answering Respondent to the UPPCB is enclosed herewith as **ANNEXURE R-9**.

- d) Similarly, the Answering Respondent has issued a letter dated 06.11.2023 to the UPPCB, informing the UPPCB about the commencing of the operations of the unit of the Answering Respondent only from 06.11.2023. Thus, the operations of the Answering Respondent were closed from 26.08.2023 to 06.11.2023 as informed to the UPPCB. The copy of the Letter dated 06.11.2023 issued by the Answering Respondent to the UPPCB is enclosed herewith as **ANNEXURE R-10**.
- e) It is specifically the case of the Answering Respondent, time and again informs the UPPCB regarding the opening and closing of the operations of the unit of the Answering Respondent. The letters issued by the Answering Respondent have never been challenged or disputed by the UPPCB. It is therefore submitted that, as and when the Answering Respondent informs the UPPCB about the Opening and Closing of the Operations of the Unit of the Answering Respondent, the Answering Respondent abides by the same. A Copy of the Letters dated 03.09.2019, 05.11.2019, 29.10.2020, 11.09.2021, 20.10.2021, 22.08.2022, 04.11.2022 issued by the Answering Respondent to the UPPCB are enclosed herewith as **ANNEXURE R-11**.
- f) With regard to the inspection conducted by the UPPCB, on the basis of which the Show Cause Notice dated 06.10.2023 had been issued, the Answering Respondent vide its letter dated 26.10.2023 informed the UPPCB that the procedure in terms of the Water (Prevention and Control of Pollution) Act, 1974 had not been followed by the UPPCB during collection of sample on 23.08.2023.
- g) Further, the Answering Respondent informed the UPPCB that on 24.08.2023 the Answering Respondent undertook the sampling of

water waste through Prakriti Consultants Services, an approved laboratory from MOEF-CC and UPPCB. As already stated hereinabove the test report of Waste Water collected on 24.08.2023 has been found to be within the Parameters.

h) It is submitted that the basis for issuance of the Show Cause Notice dated 06.10.2023 i.e. the observation of the inspection report dated 23.08.2023 is erroneous and therefore the Show Cause Notice dated 06.10.2023 is ought to be withdrawn with immediate effect.

14. It is submitted that in view of the facts and circumstances stated hereinabove, the observations of the Joint Committee Report dated 10.10.2023 qua the Non-Compliances of the Answering Respondent are erroneous and the Answering Respondent has been undertaking its operations in accordance with law, more particularly in accordance with the consent to operate dated 28.12.2023.



Filed on: 31.01.2024

Place: New Delhi

Samridhi S. Jain, Chaitanya Dixit & Hanmat Lodhi

ADVOCATE FOR RESPONDENT NO.7

A-10, LGF,

Lajpat Nagar-III,

New Delhi -110024

Mobile- 9890210579

Samridhi12318@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 432/2023

IN THE MATTER OF:

Radhey Shyam Sehara ... Applicant
Versus
State of Uttar Pradesh and Ors. ... Respondent

AFFIDAVIT

I, Mr. Brijesh Tiwari, Age: Adult, Occupation: Service, Authorized Representative of M/s Rungta Industries Private Limited, Office at: Sector-15 GIDA P.O. Sahjanwa, District- Gorakhpur, Uttar Pradesh, do hereby solemnly affirm and state as under:

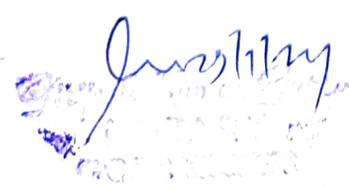
1. That I am the Authorized Representative of Respondent No.7 in Original Application No. 432 of 2023. I am conversant with the facts and circumstances of the case and as such competent to swear the present Affidavit.
2. That the contents of the Accompanying reply are facts true to my knowledge and also contain submissions and prayers to this Hon'ble Tribunal based on legal advice and the same is believed to be true and correct.
3. That the Annexures filed along with the Accompanying Reply are the true copies of their respective originals.



For Rungta Ind. Pvt. Ltd
(Handwritten signature)
 Authorised Signatory
 DEPONENT
(Handwritten: Deantipico)
(Handwritten: Ajit Kumar)
 AD
 29/11/24

VERIFICATION

Verified at 29 on this 1 day of —, 2024 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.



DEPONENT
 For Rungta Ind. Pvt. Ltd
(Handwritten signature)
 Authorised Signatory
(Handwritten: Deantipico)
(Handwritten: Ajit Kumar)
 AD
 29-1-24

Test Report of Waste Water



ULR- TC824123000001335

Report No. PCS/WW/01/2023	Reference No. PCS/RIPL/01/2023	Issue Date 28/08/2023
-------------------------------------	--	---------------------------------

1. Name & Address of Industry	M/s Rungta Industries Pvt. Ltd., BL-1 Sector-15, GIDA P.O-Sahjanwa, Dist-Gorakhpur-273209		
2. Type of Industry	Solvent Extraction Unit	8. Date of Sampling	24/08/2023
3. Sampling Location	ETP Inlet	9. Sample Receipt in Lab	24/08/2023
4. Sample Collected by	Mr. Vipin & Mr. Sunil	10. Date of Testing	25/08/2023– 28/08/2023
5. Weather Condition	Clear	11. Analyzed by	Ms. Shivani & Ms. Alka
6. Method of Sampling	PCS/WI/SAMP/21		
7. Lab Code	PCS23/159/952		

S. No.	Parameter	Units	Reference Method*	Results
1	pH	-	APHA 4500H+ - B	7.41
2	Total Dissolved Solids (TDS)	mg/l	APHA 2540- C	522.3
3	Total Suspended Solids (TSS)	mg/l	APHA 2540-D	117.1
4	COD	mg/l	APHA 5220-C	259.2
5	BOD (3days at 27 ⁰ C)	mg/l	IS:3025 (Part 44) 1993 RA 2009	72.0
6	Oil & Grease	mg/l	APHA 5520 B	3.2

Note: 1. The results in the Test Report related only to the items tested.

2. The report shall not be reproduced-except in full without the written permission of laboratory.

3. The report shall not be used for any other purpose than declared by the Sponsor

4. Prakriti Consultants Services is not regulatory agency hence no part of this report should be used for legal purpose under any circumstances.

5. No deviation as per Standard Method.

Authorized Signatory

(Dr Divya Misra)
Managing Director

“End of this Test Report”

Test Report of Waste Water



ULR- TC824123000001336

Report No.	Reference No.	Issue Date
PCS/WW/02/2023	PCS/RIPL/01/2023	28/08/2023
1. Name & Address of Industry	M/s Rungta Industries Pvt. Ltd., BL-1 Sector-15, GIDA P.O-Sahjanwa, Dist- Gorakhpur-273209	
2. Type of Industry	Solvent Extraction Unit	8. Date of Sampling
3. Sampling Location	ETP Outlet	24/08/2023
4. Sample Collected by	Mr. Vipin & Mr. Sunil	9. Sample Receipt in Lab
5. Weather Condition	Clear	24/08/2023
6. Method of Sampling	PCS/WI/SAMP/21	10. Date of Testing
7. Lab Code	PCS23/159/953	25/08/2023- 28/08/2023
		11. Analyzed by
		Ms. Shivani & Ms. Alka

S. No.	Parameter	Units	Reference Method*	Results	Standard*
1	pH	-	APHA 4500H+ - B	7.96	5.5 to 9.0
2	Total Dissolved Solids (TDS)	mg/l	APHA 2540- C	476	-
3	Total Suspended Solids (TSS)	mg/l	APHA 2540-D	21.3	100
4	COD	mg/l	APHA 5220-C	57.6	250
5	BOD (3days at 27 ^o C)	mg/l	IS:3025 (Part 44) 1993 RA 2009	14.0	30
6	Oil & Grease	mg/l	APHA 5520 B	<2.0	10

*Standard as per Schedule VI inserted by Rule 2(d) of the Environment (Protection) Second Amendment Rules, 1993 Notified vide G.S.R. 978(E) dated 10.10.2016, published in the Gazette No. 719 dated 10.10.2016.

Note: 1. The results in the Test Report related only to the items tested.

2. The report shall not be reproduced-except in full without the written permission of laboratory.

3. The report shall not be used for any other purpose than declared by the Sponsor

4. Prakriti Consultants Services is not regulatory agency hence no part of this report should be used for legal purpose under any circumstances.

5. No deviation as per Standard Method.

Authorized Signatory

(Dr. Divya Misra)
Managing Director

“End of this Test Report”

Test Report of Waste Water



ULR- TC824123000001337

Report No.	Reference No.	Issue Date			
PCS/WW/03/2023	PCS/RIPL/01/2023	28/08/2023			
1. Name & Address of Industry	M/s Rungta Industries Pvt. Ltd., BL-1 Sector-15, GIDA P.O-Sahjanwa, Dist- Gorakhpur-273209				
2. Type of Industry	Solvent Extraction Unit	8. Date of Sampling			
3. Sampling Location	Drain Water	24/08/2023			
4. Sample Collected by	Mr. Vipin & Mr. Sunil	9. Sample Receipt in Lab			
5. Weather Condition	Clear	24/08/2023			
6. Method of Sampling	PCS/WI/SAMP/21	10. Date of Testing			
7. Lab Code	PCS23/159/954	25/08/2023– 28/08/2023			
		11. Analyzed by			
		Ms. Shivani & Ms. Alka			
S. No.	Parameter	Units	Reference Method*	Results	Standard*
1	pH	-	APHA 4500H+ - B	8.46	5.5 to 9.0
2	Total Dissolved Solids (TDS)	mg/l	APHA 2540- C	600	-
3	Total Suspended Solids (TSS)	mg/l	APHA 2540-D	45.6	100
4	COD	mg/l	APHA 5220-C	163.2	250
5	BOD (3days at 27 ⁰ C)	mg/l	IS:3025 (Part 44) 1993 RA 2009	24.0	30
6	Oil & Grease	mg/l	APHA 5520 B	<2.0	10

*Standard as per Schedule VI inserted by Rule 2(d) of the Environment (Protection) Second Amendment Rules, 1993 Notified vide G.S.R. 978(E) dated 10.10.2016, published in the Gazette No. 719 dated 10.10.2016.

Note: 1. The results in the Test Report related only to the items tested.

2. The report shall not be reproduced-except in full without the written permission of laboratory.

3. The report shall not be used for any other purpose than declared by the Sponsor

4. Prakriti Consultants Services is not regulatory agency hence no part of this report should be used for legal purpose under any circumstances.

5. No deviation as per Standard Method.

Authorized Signatory

(Dr. Divya Misra)
Managing Director

“End of this Test Report”

True Copy

GSTIN : 09AADCR4671C1ZF

☎ 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com



H.O.

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL-1, Sector-15, GIDA, P.O. Sahjanwa, Distt. Gorakhpur-273 209

Manufacturers of Solvent Extracted Oil & De-oiled Cake

समक्ष,

दिनांक 26.10.2023

मुख्य पर्यावरण अधिकारी (वृत्त-6)

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

लखनऊ विभूति खण्ड -226010

विषय - संदर्भ संख्या H01610/ वृत्त-6/ आ०ए०स-432/23/जल -101/का० ब०नो०/गोरखपुर/
2023 दिनांक 06.10.2023 का जवाब:-
महोदय,

सविनय पूर्वक विनम्र निवेदन करना है कि प्रार्थी एक साल्वेन्ट एक्सट्रेक्सन इकाई है, जो कि राइस ब्रान से तेल निकालने का कार्य करती है। राइस ब्रान PADDY से प्राप्त होता है। प्रार्थी इकाई उ०प्र० के पूर्वी क्षेत्र में स्थित है जहाँ पर पूरे वर्ष में PADDY की एक ही फसल अक्टूबर - नवम्बर माह में उत्पादित की जाती है। राइस ब्रान मुख्यतः नवम्बर से मार्च माह तक प्रयाप्त मात्रा में मिलता है, उसके पश्चात दिन-प्रतिदिन राइस ब्रान की उपलब्धता कम हो जाती है। सितम्बर-अक्टूबर माह में प्रार्थी अपनी इकाई को मेन्टीनेन्स हेतु (Plant) Open कर देता है। और PADDY की नई फसल आने से पूर्व मरम्मत का समस्त कार्य पूर्ण कर लेता है।

प्रार्थी इकाई का स्थलीय निरीक्षण मा०एन०जी०टी० दिल्ली द्वारा गठित संयुक्त समीति द्वारा दिनांक 23.08.2023 को किया गया, और प्रार्थी इकाई में उत्पादन कार्य दिनांक 26.08.2023 को बन्द कर दिया गया, जिसकी सूचना पर्यावरण अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, वृत्त-6, विभूति खण्ड, गोमतीनगर लखनऊ को रजिस्टर्ड डाक द्वारा दिनांक 26.08.2023 को भेजा गया है, जो कि विभाग में दिनांक 29.08.2023 को प्राप्त हो गया, जिसकी **Indian Post Track Report** की कापी संलग्न है। बन्दी की सूचना क्षेत्रिय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड गोरखपुर को दिनांक 28.08.2023 को दिया गया है। जिसकी **Receiving** पत्र के साथ संलग्न है। उत्पादन बन्दी की सूचना एवं उत्पादन प्रारम्भ करने की सूचना इकाई द्वारा प्रत्येक वर्ष क्षेत्रिय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड गोरखपुर को दी जाती है। पिछले पाँच वर्षों की विभाग में **Receiving** की छाया प्रति संलग्न है।

प्रार्थी इकाई का मा०एन०जी०टी० दिल्ली द्वारा पारित आदेश के अनुपालन में क्षेत्रिय अधिकारी गोरखपुर, उ०प्र० प्रदूषण नियंत्रण बोर्ड की टीम द्वारा दिनांक 23.08.2023 को स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान टीम द्वारा ई०टी०पी० के आउटलेट एवं उद्योग परिसर के बाहर जहाँ से इकाई परिसर का पानी बाहर नाले में जाता है उसका नमूना लिया गया, परन्तु समिति द्वारा इकाई के प्रबन्धक को नमूने की कोई प्रति नहीं दी गयी। जिसके परिणाम स्वरूप इकाई द्वारा अपने स्तर से दिनांक 24.08.2023 को MDEF-CC&UPPCB द्वारा मान्यता प्राप्त लैबोरेटरी मेरार्स- प्रकृति कान्सलटेन्ट सर्विस अलीगंज लखनऊ GSTIN - 09AAJFPS925G1ZY द्वारा अपने स्तर से जाँच कराया गया है। जिसमें ई०टी०पी० के आउट लेट एवं उद्योग

कार्य प्राप्त है
दिनांक 27.10.2023
कार्यकर्ता के हस्ताक्षर Seema
दिनांक 6.00 pm

हरिसर के बाहर निकलने वाले जल में उत्प्रवाह के नमूनों में बी0ओ0डी0 की मात्रा मानक के अनुरूप पाया गया, जिसकी जाँच रिपोर्ट श्रीमान, की सेवा में संलग्न है।

प्रार्थी इकाई द्वारा ETP के आउटलेट से जो शुद्धिकृत जल निकलता है उससे स्टोरेज टैंक में एकत्र कर पुनः निर्माण प्रक्रिया में लिया जाता है। यह क्रिया इकाई द्वारा बार-बार किया जाता है ताकि जल की बचत हो सके। प्रार्थी इकाई अपने निर्माण कार्य में किसी भी प्रकार का Chemical प्रयोग नहीं करता है। इकाई द्वारा उत्पादन कार्य में सिर्फ और सिर्फ Food Grade Hexane का प्रयोग किया जाता है जो कि एक पेट्रोलियम उत्पाद है। माननीय क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड गोरखपुर एवं राज्य बोर्ड पर्यावरण अधिकारी वृत्त -6, लखनऊ से प्रार्थी इकाई का सादर निवेदन है कि इकाई का उद्देश्य कभी भी जन साधारण एवं पर्यावरण को क्षति पहुंचाना और प्रदूषण फैलाना नहीं रहा है तथा इकाई द्वारा समय - समय पर विभाग द्वारा निर्देशित सभी दिशा निर्देशों का अनुपालन किया जाता रहा है। अतः महोदय से प्रार्थना है कि प्रार्थी इकाई का संचालन न रोका जाए।

1- यह कि कारण बताओ नोटिस के बिन्दु एक में जो इकाई के संचालन को तत्काल प्रभाव से बन्द करने की बात कही जा रही है। उससे इकाई श्रीमान से निवेदन करना है कि आप द्वारा निर्देशित सभी निर्देशों का पालन करता है और भविष्य में भी करता रहेगा। इसलिए प्रार्थी इकाई का संचालन न रोका जा।

2- यह कि कारण बताओ नोटिस के बिन्दु 2 में जो इकाई को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द न किया जाये यह इकाई का श्रीमान से प्रार्थना है क्योंकि इकाई आप श्रीमान द्वारा निर्देशित सभी निर्देशों का अनुपालन किया जाता है, और भविष्य में भी किया जाता रहेगा।

प्रार्थी इकाई की आप श्रीमान के पत्र दिनांक 06.10.2023 के माध्यम से ज्ञात हुआ है कि प्रार्थी इकाई के स्थलीय निरीक्षण के दौरान जो नमूना लिया गया है वह मानक के अनुरूप नहीं है इस सम्बन्ध में प्रार्थी श्रीमान जी से अति विनम्र प्रार्थना करता है कि अगर सम्भव हो सके तो प्रार्थी इकाई का एक बार पुनः निरीक्षण कर आवश्यक नमूना लिया जाये जिसका सम्पूर्ण खर्चा इकाई द्वारा नियमानुसार जमा किया जाएगा।

अतः श्रीमान जी से सादर अनुरोध है कि प्रार्थी इकाई के उपर किसी भी प्रकार की क्षतिपूर्ति अधिरोपित न की जाय। इकाई उ0प्र0 प्रदूषण नियंत्रण राज्य बोर्ड एवं क्षेत्रीय अधिकारी गोरखपुर को यह आश्वस्त करती है कि श्रीमान द्वारा जो भी सुधारात्मक सुझाव एवं दिशा - निर्देश पर्यावरण एवं जनहित में दिये जायेंगे उसे प्रार्थी इकाई उसका अनुपालन करेगी।

प्रतिलिपि-

1. जिलाधिकारी गोरखपुर उ0प्र0
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड गोरखपुर

संलग्नक -

- 1- बन्दी की सूचना दिनांक 26.08.2023 की छाया प्रति।
- 2- उ0प्र0 राज्य पर्यावरण अधिकारी पत्र प्राप्ति की Indian Post Track Report की छाया प्रति
- 3- पिछले पाँच वर्षों के उत्पादन बन्दी एवं उत्पादन प्रारम्भ की छाया प्रति
- 4- प्रकृति कन्सलटेन्ट सर्विस लखनऊ की जाँच रिपोर्ट की छाया प्रति

वास्ते - रूंगटा इण्डस्ट्रीज प्रा0 लि0

अधिकृत प्रतिनिधि

GSTIN: 09AADCRCR4671C1ZF

RIPL 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL 1, Sector-15, GIDA, P.O. Sahjanwa, Distt.
Gorakhpur-273 209
Manufacturers of Solvent Extracted Oil & De-oiled
Cake

Before,

Date 26.10.2023

Chief Environment Officer (Circle-6)

Uttar Pradesh Pollution Control Board,

Lucknow, Vibhuti Khand - 226010

Subject - Reply to reference No. H01610/Circle-6/AS-
432/23/Jal-101/K.B.No./Gorakhpur/2023 dated
06.10.2023:-

Sir

It is my humble request to submit that the applicant is a solvent extraction unit, which is engaged in extracting oil from rice bran. Rice bran is obtained from PADDY. The applicant unit is located in the

eastern region of Uttar Pradesh where only one crop of PADDY is produced throughout the year in the months of October and November. Rice bran is available in sufficient quantity mainly from November to March, after that the availability of rice bran decreases day by day. In the month of September-October, the applicant opens his unit for maintenance and completes all the repair work before the new paddy crop arrives.

The on-site inspection of the applicant unit was done by the joint committee constituted by the Honorable NGT Delhi on 23.08.2023 and the production work in the applicant unit was stopped on 26.08.2023, the information of which has been sent by registered post to Environment Officer, UP Pollution Control Board Circle-6, Vibhuti Khand, Gomtinagar Lucknow on 26.08.2023, which was received in the department on 29.08.2023, a copy of whose Indian Post Track Report is attached. Information about the closure has been given to the Regional Officer, Uttar

Pradesh Pollution Control Board, Gorakhpur on 28.08.2023. Receipt of which is attached with the letter. Information about stopping production and starting production is given every year by the unit to the Regional Officer, Uttar Pradesh Pollution Control Board, Gorakhpur. Photocopy of the Department's Receiving for the last five years is attached.

In compliance with the order passed by the Honorable NGT Delhi, on-site inspection of the applicant unit was conducted by the team of Regional Officer, Gorakhpur, Uttar Pradesh Pollution Control Board on 23.08.2023. During the inspection, the team took samples of the ETP outlet and the industrial premises from where the water from the unit premises goes out into the drain but the committee did not give any copy of the sample to the manager of the unit. As a result of which the unit has got the investigation done at its own level on 24.08.2023 by MDEF-CC&UPPCB recognized laboratory M/s Prakriti Consultant Service

Aliganj Lucknow GSTIN 09AAJFPS925GIZY. In which the amount of BOD in the samples of effluent water coming out of the outlet of ETP and industrial premises was found to be as per the standard, the investigation of which is attached in the report.

The purified water coming out from the outlet of ETP by the applicant unit is collected in the storage tank and used again in the manufacturing process. This process is done repeatedly by the unit so that water can be saved. The applicant unit does not use any kind of chemical in its manufacturing work. The unit uses only Food Grade Hexane in its production, which is a petroleum product. The applicant unit respectfully requests the Honorable Regional Officer, Uttar Pradesh Pollution Control Board, Gorakhpur and the State Board Environment Officer, Circle-6, Lucknow that the objective of the unit has never been to cause harm to the general public and the environment and to spread pollution and the unit has

been following all the guidelines directed by the department from time to time. Therefore, it is requested that the operation of the applicant unit should not be stopped.

1- That in point one of the show cause notice, which is being said to stop the operation of the unit with immediate effect, the unit has to request that he follows all the instructions given by you and will continue to do so in future also. Therefore, the operation of the applicant unit should not be stopped.

2- That the electricity supply, water supply and other facilities provided to the unit in point 2 of the show cause notice should not be stopped with immediate effect. This is the request of the unit to your goodself because the unit is following all the instructions given by you sir, and will continue to do so in future also.

Through your letter dated 06.10.2023, it has come to light from the applicant unit that the sample

taken during the on-site inspection of the applicant unit is not as per the standard. In this regard, the applicant makes a very humble request to your goodself that if possible, the applicant unit should be inspected once again and necessary samples should be taken, the entire cost of which will be deposited by the unit as per rules.

Therefore, it is respectfully requested to you that no compensation of any kind should be imposed on the applicant unit. The unit assures this to the Uttar Pradesh Pollution Control State Board and the Regional Officer Gorakhpur that the applicant unit will follow whatever corrective suggestions and guidelines are given by Mr. in the interest of environment and public.

copy-

1. District Magistrate Gorakhpur Uttar Pradesh
2. Regional Officer, Uttar Pradesh Pollution Control Board, Gorakhpur

Attachment:

- 1- Photocopy of the arrest notice dated 26.08.2023.
- 2- Photocopy of Indian Post Track Report of receipt of Uttar Pradesh State Environment Officer letter.
- 3- Photocopy of production closure and production start of last five years
- 4- Photocopy of the investigation report of Nature Consultant Service, Lucknow.

For: Rungta Industries Pvt. Ltd.

Authorized representative



True Copy

Online Industry Registration Receipt

Date: 07/11/2023

OCMMS Login ID: G23031144981

Temporary Password: (51369) Gorakhpur@1

Your industry has been successfully registered for the use of 'Online Consent Management & Monitoring System' under the Following Details

Industry Details	
Industry Name :	RUNGTA INDUSTRIES PRIVATE LIMITED
Industry Type :	Oil mill Ghani and extraction (no hydrogenation / refining)
Category :	GREEN
Month/Year Of Commissioning :	/
Status :	
Capital Investment of Plant & Machinery :	0.0 in Lakhs
Total Capital Investment :	0.0 in Lakhs
Address of Establishment :	BL-1, Sector- 15, GIDA City: Block:Gorakhpur District:GORAKHPUR Pin:273209
Contact Details :	-9415313700
Fax Number :	-
EMail Address:	
Occupier Details	
Occupier Name :	RAJESH KUMAR RUNGTA
Designation :	
Address :	City: Tehsil: null District:null Pin:
Phone Number :	-
Fax Number :	-
Mobile No :	9415313700
E-Mail :	ripl_gkp@rediffmail.com
Password Recovery Details	
Hint Question :	What is your Nickname?
Answer :	rungta

*For future use of an application please use above mentioned login-ID. Please be communicated that password given is temporary and valid for 15 days only. Please change the password in first login due to security reasons.

INSTRUCTIONS

1. Enter OCMMS login-ID to use the system every time.
2. Change the password when first time you log into the system. Please follow the instructions to protect your

FEE RECEIPT

Receipt No.	838891311
Depositor Name	RAJESH KUMAR RUNGTA
Application No.	LabTest : 23451881
Sample No.	23452193
Name and Address of Industry	RUNGTA INDUSTRIES PRIVATE LIMITED, BL-1, Sector- 15, GIDA, GORAKHPUR
Name of Regional Office	Gorakhpur
Applied For	WasteWater
Payment Type	Online
Payment Date	07-11-2023
	Payment Details
Total Amount Paid (Rs.)	4014.0
Transaction Status	Successfully Completed

FEE RECEIPT

Receipt No.	547663491
Depositor Name	RAJESH KUMAR RUNGTA
Application No..	LabTest : 23451861
Sample No.	23452514
Name and Address of Industry	RUNGTA INDUSTRIES PRIVATE LIMITED, BL-1, Sector- 15, GIDA, GORAKHPUR
Name of Regional Office	Gorakhpur
Applied For	WasteWater
Payment Type	Online
Payment Date	07-11-2023
	Payment Details
Total Amount Paid (Rs.)	4014.0
Transaction Status	Successfully Completed



True Copy

R.ecd
31-12-2023

130

ANNEXURE R-4



REGIONAL GORAKHPUR
UTTAR PRADESH POLLUTION CONTROL BOARD
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

TEST REPORT: WASTE WATER LABORATORY

Ref No: 23452514/Gorakhpur/2023/paybasis

Date: 13/12/2023

- 1- Name of Industry: RUNGTA INDUSTRIES PRIVATE LIMITED
- 2- Address of Industry: BL-1, Sector- 15, GIDA
- 3- District: Gorakhpur
- 4- Description about sampling point: Outlet Of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Ram Milan Verma SA & Alok Sharma JRF
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 Litter Jericane
- 9- Date of Sample Collection: 08/11/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 08/11/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.68	6.5-9.0	02-12
Oil_Grease	mg/l	8.6	10	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	88	<100	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	562	-	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	650	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	26	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	110	250	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source:
www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Vivek Saini(JRF), Priya Anand (JRF),
Alok Sharma(JRF), Surya Mohan
Pandey(JRF), Ankita Dwivedi(JRF)]

Authorized by
Ram Milan Verma
Date: 2023.12.13
12:27:52 +05'30'
Ram Milan Verma (SA)

Anil
Kumar
Sharma
Digitally signed
by Anil Kumar
Sharma
Date:
2023.12.27
15:07:02 +05'30'
Regional Officer



REGIONAL GORAKHPUR
UTTAR PRADESH POLLUTION CONTROL BOARD
 Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

TEST REPORT: WASTE WATER LABORATORY

Ref No: 23452193/Gorakhpur/2023/paybasis

Date:13/12/2023

- 1- Name of Industry: RUNGTA INDUSTRIES PRIVATE LIMITED
- 2- Address of Industry: BL-1, Sector- 15, GIDA
- 3- District: Gorakhpur
- 4- Description about sampling point: Inlet Of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Ram Milan Verma SA & Alok Sharma JRF
- 7- Colour and Odour: Turbid Odourless
- 8- Quantity and Packing: 2 Litter Jericane
- 9- Date of Sample Collection: 08/11/2023
- 10- Analysis Indented by: RO Gorakhpur
- 11- Date of sample receipt in Lab: 08/11/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.42	-	02-12
Oil Grease	mg/l	14.2	-	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	138	-	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	652	-	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	790	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	90	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	360	-	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
 [Vivek Saini(JRF), Alok Sharma(JRF),
 Surya Mohan Pandey(JRF), Ankita
 Dwivedi(JRF)]

Authorized by
 Digitally signed by
 Ram Milan Verma
 Date: 2023.12.13
 12:26:59 +05'30'

Ram Milan Verma (SA)

Anil
 Kumar
 Sharma
 Digitally signed
 by Anil Kumar
 Sharma
 Date: 2023.12.27
 15:04:55 +05'30'

Regional Officer

True Copy



ELECTROMAGNETIC FLOW METER
NOMINAL DIA: 40MM OUTPUT: 4-20mA/Pulse
SUPPLY VOLT: 230VAC WORKING PRESSURE: 16kg/cm²
ACCURACY: ±0.5% MODEL NO: ZEMAG40
SERIAL NUMBER: 1916740 MAX TEST





LOGBOOK Outlet ETP

MONTH MAY 2023

Date	Previous Reading	Current Reading	Total of Treatment	Time of Reading	Remarks
01.05.2023	27168	27248	80	2 PM	
02.05.2023	27248	27315	67	2 PM	
03.05.2023	27315	27400	85	2 PM	
04.05.2023	27400	27486	86	2 PM	
05.05.2023	27486	27562	76	2 PM	
06.05.2023	27562	27587	25	2 PM	
07.05.2023	27587	27587	0	2 PM	Plant is closed
08.05.2023	27587	27587	0	2 PM	Plant is closed
09.05.2023	27587	27624	37	2 PM	
10.05.2023	27624	27706	82	2 PM	
11.05.2023	27706	27794	88	2 PM	
12.05.2023	27794	27870	76	2 PM	
13.05.2023	27870	27934	64	2 PM	
14.05.2023	27934	28010	76	2 PM	
15.05.2023	28010	28058	48	2 PM	
16.05.2023	28058	28058	0	2 PM	Plant is closed
17.05.2023	28058	28058	0	2 PM	Plant is closed
18.05.2023	28058	28058	0	2 PM	Plant is closed
19.05.2023	28058	28132	74	2 PM	
20.05.2023	28132	28219	87	2 PM	
21.05.2023	28219	28286	67	2 PM	
22.05.2023	28286	28348	62	2 PM	
23.05.2023	28348	28393	45	2 PM	
24.05.2023	28393	28393	0	2 PM	Plant is closed
25.05.2023	28393	28393	0	2 PM	Plant is closed
26.05.2023	28393	28438	45	2 PM	
27.05.2023	28438	28509	71	2 PM	
28.05.2023	28509	28583	74	2 PM	
29.05.2023	28583	28657	74	2 PM	
30.05.2023	28657	28721	64	2 PM	
31.05.2023	28721	28721	0	2 PM	Plant is closed



LOGBOOK Outlet ETP

MONTH OF JUNE 2023

Date	Previous Reading	Current Reading	TOTAL OF Treatment	Time of Reading	Remarks
01.06.2023	28721	28721	0	2 PM	Plant is closed
02.06.2023	28721	28721	0	2 PM	Plant is closed
03.06.2023	28721	28813	92	2 PM	
04.06.2023	28813	28913	100	2 PM	
05.06.2023	28913	29010	97	2 PM	
06.06.2023	29010	29080	70	2 PM	
07.06.2023	29080	29159	79	2 PM	
08.06.2023	29159	29211	52	2 PM	
09.06.2023	29211	29211	0	2 PM	Plant is closed
10.06.2023	29211	29211	0	2 PM	Plant is closed
11.06.2023	29211	29211	0	2 PM	Plant is closed
12.06.2023	29211	29211	0	2 PM	Plant is closed
13.06.2023	29211	29307	96	2 PM	
14.06.2023	29307	29338	31	2 PM	
15.06.2023	29338	29421	83	2 PM	
16.06.2023	29421	29483	62	2 PM	
17.06.2023	29483	29567	84	2 PM	
18.06.2023	29567	29590	23	2 PM	
19.06.2023	29590	29590	0	2 PM	Plant is closed
20.06.2023	29590	29590	0	2 PM	Plant is closed
21.06.2023	29590	29630	40	2 PM	
22.06.2023	29630	29729	99	2 PM	
23.06.2023	29729	29820	91	2 PM	
24.06.2023	29820	29820	0	2 PM	Plant is closed
25.06.2023	29820	29820	0	2 PM	Plant is closed
26.06.2023	29820	29820	0	2 PM	Plant is closed
27.06.2023	29820	29820	0	2 PM	Plant is closed
28.06.2023	29820	29820	0	2 PM	Plant is closed
29.06.2023	29820	29820	0	2 PM	Plant is closed
30.06.2023	29820	29820	0	2 PM	Plant is closed

LOG BOOK OUTLET ETP



MONTH OF JULY 2023

Date	Previous Reading	Current Reading	TOTAL OF Treatment	Time of Reading	Remarks
01.07.2023	29820	29820	0	2 PM	Plant is closed
02.07.2023	29820	29820	0	2 PM	Plant is closed
03.07.2023	29820	29894	74	2 PM	
04.07.2023	29874	29978	84	2 PM	
05.07.2023	29978	29997	19	2 PM	
06.07.2023	299	29997	0	2 PM	Plant is closed
07.07.2023	299	29997	0	2 PM	Plant is closed
08.07.2023	299	29997	0	2 PM	Plant is closed
09.07.2023	299	29997	0	2 PM	Plant is closed
10.07.2023	299	29997	0	2 PM	Plant is closed
11.07.2023	29997	30034	37	2 PM	
12.07.2023	30034	30100	66	2 PM	
13.07.2023	30100	30164	64	2 PM	
14.07.2023	30164	30189	25	2 PM	
15.07.2023	30189	30189	0	2 PM	Plant is closed
16.07.2023	30189	30189	0	2 PM	Plant is closed
17.07.2023	30189	30189	0	2 PM	Plant is closed
18.07.2023	30189	30217	28	2 PM	
19.07.2023	30217	30267	50	2 PM	
20.07.2023	30267	30307	40	2 PM	
21.07.2023	30307	30347	40	2 PM	
22.07.2023	30347	30385	38	2 PM	
23.07.2023	30385	30427	42	2 PM	
24.07.2023	30427	30485	58	2 PM	
25.07.2023	30485	30538	53	2 PM	
26.07.2023	30538	30538	0	2 PM	Plant is closed
27.07.2023	30538	30538	0	2 PM	Plant is closed
28.07.2023	30538	30538	0	2 PM	Plant is closed
29.07.2023	30538	30538	0	2 PM	Plant is closed
30.07.2023	30538	30538	0	2 PM	Plant is closed
31.07.2023	30538	50570	32	2 PM	

LOGBOOK OUTLET ETP

MONTH OF August 2023

Date	Previous Reading	Current Reading	TOTAL OF Treatment	Time of Reading	Remarks
01.08.2023	30570	30639	69	2 PM	
02.08.2023	30639	30699	60	2 PM	
03.08.2023	30699	30762	63	2 PM	
04.08.2023	30762	30810	48	2 PM	
05.08.2023	30810	30854	44	2 PM	
06.08.2023	30854	30903	49	2 PM	
07.08.2023	30903	30937	34	2 PM	
08.08.2023	30937	30981	44	2 PM	
09.08.2023	30981	31053	72	2 PM	
10.08.2023	31053	31106	53	2 PM	
11.08.2023	31106	31150	44	2 PM	
12.08.2023	31150	31150	0	2 PM	
13.08.2023	31150	31150	0	2 PM	
14.08.2023	31150	31150	0	2 PM	
15.08.2023	31150	31150	0	2 PM	
16.08.2023	31150	31150	0	2 PM	
17.08.2023	31150	31175	25	2 PM	
18.08.2023	31175	31222	47	2 PM	
19.08.2023	31222	31276	54	2 PM	
20.08.2023	31276	31346	70	2 PM	
21.08.2023	31346	31420	74	2 PM	
22.08.2023	31420	31437	17	2 PM	Filter Machine Broken Down
23.08.2023	31437	31437	0	2 PM	— Do —
24.08.2023	31437	31437	0	2 PM	— Do —
25.08.2023	31437				Plant is closed for Maintenance

Plant is closed for Maintenance

LOGBOOK Outlet ETP

Sangam

MONTH OF September 2023

PLANT IS CLOSED FOR MAINTENANCE



LOGBOOK OUTLET ETP

MONTH OF OCTOBER 2023

PLANT IS CLOSED FOR MENTINANCE

LOGBOOK Outlet ETP

NOVEMBER 2023



Date	Previous Reading	Current Reading	TOTAL OF Toxstance	Time of Reading	
06.11.2023	31437	31444	7	2 PM	
07.11.2023	31444	31460	16	2 PM	
08.11.2023	31460	31475	15	2 PM	
09.11.2023	31475	31509	34	2 PM	
10.11.2023	31509	31534	25	2 PM	
11.11.2023	31534	31565	31	2 PM	
12.11.2023	31565	31565	0	} 2 PM	Plant is Close on Dipawali Festival
13.11.2023	31565	31565	0		
14.11.2023	31565	31566	1	2 PM	
15.11.2023	31566	31611	45	2 PM	
16.11.2023	31611	31654	43	2 PM	
17.11.2023	31654	31707	53	2 PM	
18.11.2023	31707	31754	47	2 PM	
19.11.2023	31754	31798	44	2 PM	
20.11.2023	31798	31834	36	2 PM	
21.11.2023	31834	31861	27	2 PM	
22.11.2023	31861	31861	0	2 PM	Plant is Close
23.11.2023	31861	31886	25	2 PM	
24.11.2023	31886	31909	23	2 PM	
25.11.2023	31909	31934	25	2 PM	
26.11.2023	31934	31958	24	2 PM	
27.11.2023	31958	31998	40	2 PM	
28.11.2023	31998	32033	35	2 PM	
29.11.2023	32033	32069	36	2 PM	
30.11.2023	32069	32109	40	2 PM	

LOG BOOK Outlet ETP December 2023

Date	Previous Reading	Current Reading	TOTAL of Treatment	Time of Reading	Remarks
01.12.2023	32109	32145	36	2 PM	
02.12.2023	32145	32180	35	2 PM	
03.12.2023	32180	32215	35	2 PM	
04.12.2023	32215	32255	40	2 PM	
05.12.2023	32255	32289	34	2 PM	
06.12.2023	32289	32332	43	2 PM	
07.12.2023	32332	32370	38	2 PM	
08.12.2023	32370	32404	34	2 PM	
09.12.2023	32404	32440	36	2 PM	
10.12.2023	32440	32482	42	2 PM	
11.12.2023	32482	32531	49	2 PM	
12.12.2023	32531	32571	40	2 PM	
13.12.2023	32571	32614	43	2 PM	
14.12.2023	32614	32644	30	2 PM	
15.12.2023	32644	32676	32	2 PM	
16.12.2023	32676	32705	29	2 PM	
17.12.2023	32705	32740	35	2 PM	
18.12.2023	32740	32782	42	2 PM	
19.12.2023	32782	32825	43	2 PM	
20.12.2023	32825	32873	48	2 PM	
21.12.2023	32873	32918	45	2 PM	
22.12.2023	32918	32962	44	2 PM	
23.12.2023	32962	33008	46	2 PM	
24.12.2023	33008	33037	29	2 PM	
25.12.2023	33037	33097	60	2 PM	
26.12.2023	33097	33139	42	2 PM	
27.12.2023	33139	33189	50	2 PM	
28.12.2023	33189	33232	43	2 PM	
29.12.2023	33232	33275	43	2 PM	
30.12.2023	33275	33311	36	2 PM	
31.12.2023	33311	33357	46	2 PM	

LOGBOOK OUTLET ETP

MONTH OF JANUARY 2024

Date	Previous Reading	Current Reading	TOTAL OF Treatment	Time of Reading	Remarks
01.01.2024	33357	33394	37	2PM	
02.01.2024	33394	33432	38	2PM	
03.01.2024	33432	33481	49	2PM	
04.01.2024	33481	33508	27	2PM	
05.01.2024	33508	33558	50	2PM	
06.01.2024	33558	33596	38	2PM	
07.01.2024	33596				



ZEST ENGINEERING
ELECTROMAGNETIC FLOW METER

Nominal Dia : 80 mm	Output : 4-20mA/RS 485
Power Supply : 220V AC	Wiring Diagram 21.04m
Accuracy : 0.5 %	Model No. : ZEM-080-010
Serial Number : _____	Make : ZEST

Mod. : W92158775
www.zestengineering.com

Manufactured By : Zest Engineering, New Delhi



11/143

ANNEXURE R-8



LOG BOOK IN LET ETP

Kamla Industries (P.) Ltd.

BL-1 Sector-15

GIDA (Sahjanwa) Gorakhpur

MONTH OF November 2023



Date	Previous Reading	Current Reading	Process	Time of Reading	Remarks
06.11.2023	—	18	18 KL	2 PM	
07.11.2023	18	35	17 KL	2 PM	
08.11.2023	35	56	21 KL	2 PM	
09.11.2023	56	89	33 KL	2 PM	
10.11.2023	89	132	43 KL	2 PM	
11.11.2023	132	173	41 KL	2 PM	
12.11.2023	173	173	0 KL	}	Plant is Close on Festival of DIPAWLI
13.11.2023	173	173	0 KL		
14.11.2023	173	200	27 KL	2 PM	
15.11.2023	200	250	50 KL	2 PM	
16.11.2023	250	310	60 KL	2 PM	
17.11.2023	310	372	62 KL	2 PM	
18.11.2023	372	436	64 KL	2 PM	
19.11.2023	436	500	64 KL	2 PM	
20.11.2023	500	530	30 KL	2 PM	
21.11.2023	530	556	26 KL	2 PM	
22.11.2023	556	556	0		Plant is Close
23.11.2023	556	592	36 KL	2 PM	
24.11.2023	592	632	40 KL	2 PM	
25.11.2023	632	676	44 KL	2 PM	
26.11.2023	676	719	43 KL	2 PM	
27.11.2023	719	767	48 KL	2 PM	
28.11.2023	767	819	52 KL	2 PM	
29.11.2023	819	867	48 KL	2 PM	
30.11.2023	867	921	54 KL	2 PM	

LOG BOOK INLET ETP

MONTH OF December 2023

Sangam

Date	Previous Reading	Current Reading	Process	Time of Reading	Remarks
01.12.2023	921	971	54 KL	2 PM	
02.12.2023	975	1023	48 KL	2 PM	
03.12.2023	1023	1072	49 KL	2 PM	
04.12.2023	1072	1125	53 KL	2 PM	
05.12.2023	1125	1174	49 KL	2 PM	
06.12.2023	1174	1225	51 KL	2 PM	
07.12.2023	1225	1279	54 KL	2 PM	
08.12.2023	1279	1325	46 KL	2 PM	
09.12.2023	1325	1381	56 KL	2 PM	
10.12.2023	1381	1441	60 KL	2 PM	
11.12.2023	1441	1510	69 KL	2 PM	
12.12.2023	1510	1560	50 KL	2 PM	
13.12.2023	1560	1615	55 KL	2 PM	
14.12.2023	1615	1654	39 KL	2 PM	
15.12.2023	1654	1708	54 KL	2 PM	
16.12.2023	1708	1750	42 KL	2 PM	
17.12.2023	1750	1800	50 KL	2 PM	
18.12.2023	1800	1832	32 KL	2 PM	
19.12.2023	1832	1888	56 KL	2 PM	
20.12.2023	1888	1943	55 KL	2 PM	
21.12.2023	1943	1997	54 KL	2 PM	
22.12.2023	1997	2067	70 KL	2 PM	
23.12.2023	2067	2127	60 KL	2 PM	
24.12.2023	2127	2177	50 KL	2 PM	
25.12.2023	2177	2242	65 KL	2 PM	
26.12.2023	2242	2311	69 KL	2 PM	
27.12.2023	2311	2372	61 KL	2 PM	
28.12.2023	2372	2436	64 KL	2 PM	
29.12.2023	2436	2506	70 KL	2 PM	
30.12.2023	2506	2561	55 KL	2 PM	
31.12.2023	2561	2632	71 KL	2 PM	

LDG BOOK INLET ETP

MONTH OF JANUARY 2024

Date	Previous Reading	Current Reading	Process	Time of Reading	Remarks
01.01.2024	2632	2699	67 KL	2 PM	
02.01.2024	2699	2759	60 KL	2 PM	
03.01.2024	2759	2830	71 KL	2 PM	
04.01.2024	2830	2895	65 KL	2 PM	
05.01.2024	2895	2959	64 KL	2 PM	
06.01.2024	2959	3017	58 KL	2 PM	
07.01.2024	3017				

GSTIN : 09AADCR4671C1ZF

☎ 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com



RUNGTA INDUSTRIES
PRIVATE LIMITED

BL-1, Sector-15, GIDA, P.O. Sahjanwa, Distt. Gorakhpur-273 209

Manufacturers of Solvent Extracted Oil & De-oiled Cake

दिनांक - 26/08/2023

सेवा में,

क्षेत्रीय अधिकारी

उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड,

गोरखपुर उत्तर प्रदेश

विषय :- कारखाने का बन्दी सूचना देने के सन्दर्भ में ।



महोदय,

सविनय पूर्वक निवेदन करना है कि प्रार्थी एक साल्वेट एक्सट्रैक्शन इकाई है जिसका कच्चा माल राइस ब्रान है। वर्तमान में इकाई में कच्चा माल (राइस ब्रान) गुणवत्तायुक्त न मिलने के कारण दिनांक 26 अगस्त 2023 से इकाई में उत्पादन कार्य बंद हो गया है। और इकाई में वार्षिक मरम्मत का कार्य प्रारम्भ किया जा रहा है।

मरम्मत का कार्य पूरा हो जाने के पश्चात जब इकाई में उत्पादन का कार्य आरम्भ किया जायेगा तो इसकी सूचना श्रीमान को अविलम्ब दी जाएगी।

अतः श्रीमान जी के सेवा में कारखाने का बन्दी सूचना आवश्यक सूचनार्थ प्रेषित है

सधन्यवाद

प्रतिलिपि :- 30 प्र० प्रदुषण नियंत्रण बोर्ड (वृत्त 6)
लखनऊ (30 प्र०)

प्रार्थी

मेसर्स रूंगटा इंडस्ट्रीज प्रा० लि०

निदेशक

For Rungta Industries (P) Ltd

Director



GSTIN: 09AADCR4671C1ZF

RIPL 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL 1, Sector-15, GIDA, P.O. Sahjanwa, Distt.
Gorakhpur-273 209
Manufacturers of Solvent Extracted Oil & De-oiled
Cake

To, Date: 26.08.2023

Regional officer

Uttar Pradesh Pollution Control Board,

Gorakhpur Uttar Pradesh

Subject:- Regarding giving information about closure of
the factory.

Sir,

It is respectfully submitted that the applicant is a
solvent extraction unit whose raw material is rice bran.
At present, due to non-availability of quality raw
material (rice bran) in the unit, production work in the
unit has stopped from 26 August 2023 and annual
repair work is being started in the unit.

After the repair work is completed, when the production work will be started in the unit, the information will be given to your goodself.

Therefore, the closure notice of the factory is sent to your goodself for necessary information.

Regards

Copy:- Uttar Pradesh Pollution Control Board (Circle 6)
Lucknow (Uttar Pradesh)

Applicant
M/s Rungta Industries Pvt. Ltd.
Director

GSTIN : 09AADCR4671C1ZF

☎ 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com



RUNGTA INDUSTRIES
PRIVATE LIMITED

BL-1, Sector-15, GIDA, P.O. Sahjanwa, Distt. Gorakhpur-273 209

Manufacturers of Solvent Extracted Oil & De-oiled Cake

दिनांक – 06.11.2023

सेवा में,

श्रीमान, क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
महादेव झारखण्डी, कुडाघाट
गोरखपुर (उ०प्र०)

विषय :- इकाई का उत्पादन कार्य प्रारम्भ करने की सूचना देने के सम्बन्ध में :-

महोदय,

सविनय पूर्वक अवगत करना है कि इकाई का वार्षिक मरम्मत का कार्य पूर्ण कर लिया गया है। नये सत्र में राइस ब्रान की आवक के साथ ही इकाई में उत्पादन का कार्य आज दिनांक 06.11.2023 से प्रारम्भ हो गया है जिसकी सूचना श्रीमान की सेवा में प्रेषित है।

प्रार्थी इकाई द्वारा दिनांक 26/27.10.2023 को एक पत्र श्रीमान की सेवा में कार्यालय में दिया गया था, जिसमें इकाई में उत्पादन कार्य प्रारम्भ होने पर श्रीमान की टीम द्वारा इकाई का पुनः निरीक्षण कर आवश्यक नमूना (ETP के शुद्धिकृत उत्प्रावह का) लिये जाने का निवेदन किया गया था जिसका सम्पूर्ण खर्चा इकाई द्वारा नियमानुसार जमा किया जाएगा। इस सम्बन्ध में प्रार्थी का श्रीमान से निवेदन है कि नमुना एकत्र कर आवश्यक कार्यवाही हेतु निवेदन है।

अतः श्रीमान जी से विनम्र निवेदन है कि प्रार्थी की सूचना को स्वीकृति प्रदान करने की

कृपा करे।

सधन्यवाद,

प्रतिलिपि- पर्यावरण अधिकारी (वृत्त -6) उ०प्र० प्रदूषण बोर्ड गोमतीनगर लखनऊ -(उ०प्र०)

प्रार्थी

वारते - रूंगटा इण्डस्ट्रीज प्रा० लि०

Ranjan Singh
निदेशक



GSTIN: 09AADCRCR4671C1ZF

RIPL 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL 1, Sector-15, GIDA, P.O. Sahjanwa, Distt.
Gorakhpur-273 209
Manufacturers of Solvent Extracted Oil & De-oiled
Cake

To, Date - 06.11.2023

The Regional Officer,
Uttar Pradesh Pollution Control Board,
Mahadev Jharkhandi,
Kudaghat Gorakhpur (Uttar Pradesh)

Subject:- Regarding giving information about starting
the production work of the unit.

Sir,

This is to respectfully inform that the annual
repair work of the unit has been completed. With the
arrival of rice bran in the new season, the production
work in the unit has started today from 06.11.2023,
the information of which is sent to your goodself.

A letter dated 26/27.10.2023 was given by the applicant unit in the office of your goodself, in which, after the commencement of production work in the unit, a request was made by Mr.'s team to re-inspect the unit and take the required sample (of purified effluent of ETP). The entire expense of which will be deposited by the unit as per rules, in this regard the applicant requests to your goodself it is requested to collect the sample and take necessary action.

Therefore, it is a humble request to you to please approve the information of the applicant.

Regards

Copy - Environment Officer (Circle-6) Uttar Pradesh
Pollution Board Gomtinagar Lucknow - (Uttar Pradesh)

Applicant
M/s Rungta Industries Pvt. Ltd.
Director

GSTIN : 09A

ETI29478941STN TVR:698529478941S
 SP MR: ANAKHPIR RMS (27/01/2)
 Counter No:1.03/09/2019.18:17
 In:MIKHVA ENVTRD,IP P NIYANTRAN B
 PIN:226010, Gomti Nagar SO
 From:KINGTA INDIA P LTD SFC-15 6TD
 Wt:16gms
 Amt:41.30(Cash)Tax:6.30
 <Track on www.indiapost.gov.in>
 (DL:1800266486H)

India Post

☎ 0551-2580425, 2580360
 0551-2580361, 2580366
 E-mail: ripl_gkp@rediffmail.com

IGTA INDUSTRIES
PRIVATE LIMITED

BL-1, Sector-15, GID, Faridkot, Punjab

Manufacturers of Solvent Extracted Oil & De-oiled Cake

सेवा में,

दिनांक— 03.09.2019

मुख्य पर्यावरण अधिकारी,
 उ०प्र० प्रदूषण नियंत्रण बोर्ड, वृत्त -6,
 टी०सी०/12 वी, विभूति खण्ड,
 गोमती नगर, लखनऊ (उ०प्र०)

विषय—कारखाने का बन्दी सूचना देने के सन्दर्भ में।

महोदय,

सविनय पूर्वक निवेदन करना है कि प्रार्थी एक साल्वेन्ट एक्सट्रेक्शन इकाई है। प्रार्थी को दिनांक 06.08.2019 को वायु सहमति आदेश दिसम्बर 2020 तक के लिए प्राप्त हुआ है। प्रार्थी श्रीमान् को अवगत करना चाह रहा है कि प्रार्थी की इकाई में कच्चा माल (राइस ब्रान) न मिलने के कारण दिनांक 01.08.2019 से उत्पादन का कार्य बंद है। कच्चा माल(राइस ब्रान)न मिलने के कारण ही इकाई में दिनांक 01.09.2019 से वार्षिक मरम्मत का कार्य किया जा रहा है। मरम्मत का कार्य पुरा हो जाने के पश्चात् (कच्चा माल राइस ब्रान उपलब्ध हो जाने पर)जब इकाई में उत्पादन का कार्य प्रारम्भ किया जायेगा तो इसकी सूचना श्रीमान् को अविलम्ब दी जायेगी।

वायु सहमति आदेश में वर्णित सभी शर्तों को प्रार्थी द्वारा अनुपालन किया जायेगा और समय - समय पर श्रेत्रिय कार्यालय से सम्पर्क कर आवश्यक दिशा निर्देश प्राप्त कर उसका भी अनुपालन सुनिश्चित किया जायेगा।

सहमति आदेश के दूसरे पेज पर क्रम संख्या 9 में इकाई के Stack Emissions Monitoring Report एक माह में प्रस्तुत करने के लिए कहा गया है , इस सम्बन्ध में प्रार्थी का श्रीमान् से निवेदन है कि प्रार्थी, इकाई में वर्तमान समय में उत्पादन प्रकिया बंद होने के कारण रिपोर्ट देने में असमर्थ है।ज्योही इकाई में उत्पादन प्रकिया प्रारम्भ की जायेगी जाँच कराकर Stack Emissions Monitoring Report श्रीमान् के समक्ष प्रस्तुत कर दिया जायेगा।

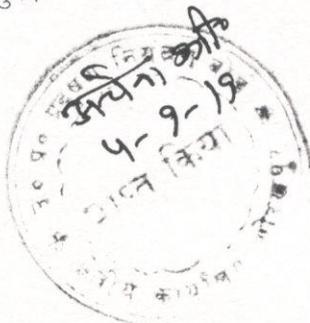
अतः श्रीमान् जी की सेवा में कारखाने का बन्दी सूचना आवश्यक सूचनार्थ प्रेषित है।

सधन्वाद,
 प्रतिलिपि—
 श्रेत्रिय अधिकारी
 उ०प्र० प्रदूषण नियंत्रण बोर्ड,
 गोरखपुर।

प्रार्थी

मे०रुंगटा इण्डस्ट्रीज प्रा० लि०

Saiman Kumar
 अधिकृत हस्ताक्षर



GSTIN: 09AADCRCR4671C1ZF

RIPL 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL 1, Sector-15, GIDA, P.O. Sahjanwa, Distt.
Gorakhpur-273 209
Manufacturers of Solvent Extracted Oil & De-oiled
Cake

To, Date - 03.09.2019

Chief Environment Officer,

Uttar Pradesh Pollution Control Board, Circle-6,

TC/12V, Vibhuti Khand,

Gomti Nagar, Lucknow (Uttar Pradesh)

Subject: Regarding giving information about closure of
factory.

Sir,

It is respectfully submitted that the applicant is a solvent extraction unit. The applicant has received air consent order dated 06.08.2019 till December 2020. The applicant wishes to inform your goodself that due to non-availability of raw material (rice bran) in the applicant's unit, the production work is stopped from

01.08.2019, due to non-availability of raw material (rice bran), annual repair work is being done in the unit from 01.09.2019. after the repair work is completed (when the raw material rice bran is available), when the production work will be started in the unit, the information will be given to your goodself immediately.

All the conditions mentioned in the air consent order will be complied with by the applicant and compliance will also be ensured by contacting the regional office from time to time and obtaining necessary guidelines.

In serial number 9 on the second page of the consent order, it has been asked to submit the Stack Emissions Monitoring Report of the unit within a month. In this regard, the applicant submits to your goodself that the applicant is unable to submit the report due to the production process being stopped in the unit at present. As soon as the production process is started in the unit, an investigation will be

conducted and the Stack Emissions Monitoring Report will be presented to your goodself.

Therefore, in the service of Sir, the closure notice of the factory is sent for necessary information.

Regards,

Copy - Regional Officer, Uttar Pradesh Pollution Control Board, Gorakhpur.

Applicant
M/s Rungta Industries Pvt. Ltd.
Director

GSTIN : 09AADC4671C1ZF

☎ 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com



RUNGTA INDUSTRIES
PRIVATE LIMITED

BL-1, Sector-15, GIDA, P.O. Sahjanwa, Distt. Gorakhpur-273 209

Manufacturers of Solvent Extracted Oil & De-oiled Cake

सेवा में,

दिनांक — 05.11.2019

श्रीमान श्रेत्रिय अधिकारी
उ०प्र० प्रदूषण नियन्त्रण बोर्ड
गोरखपुर उ०प्र०

विषय — इकाई का उत्पादन कार्य प्रारम्भ करने की सूचना देने के संदर्भ में।

महादय,

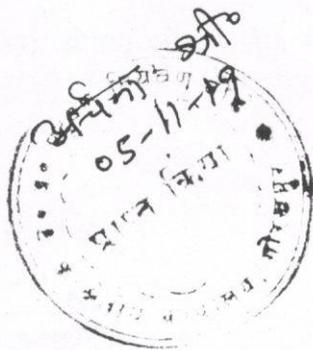
सविनय पूर्वक अवगत करना है कि इकाई का वार्षिक मरम्मत का कार्य पूर्ण कर लिया गया है। उत्पादन का कार्य आज दिनांक से प्रारम्भ किया जा रहा है। जिसकी आवश्यक सूचना श्रीमान की सेवा में प्रेषित है।

साधन्यवाद,

प्रार्थी

मे० रूंगटा इण्डस्ट्रीज प्रा० लि०

निदेशक



GSTIN: 09AADCR4671C1ZF

RIPL 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL 1, Sector-15, GIDA, P.O. Sahjanwa, Distt.
Gorakhpur-273 209
Manufacturers of Solvent Extracted Oil & De-oiled
Cake

To, Date - 05.11.2019

The Regional Officer

Uttar Pradesh Pollution Control Board

Garakhpur Uttar Pradesh

Subject: Regarding giving information about starting
the production work of the unit.

Sir,

This is to respectfully inform that the annual
repair work of the unit has been completed and the
production work is being started from today. The
necessary information of which is sent to your goodself.

Regards,

Applicant

M/s Rungta Industries Pvt. Ltd.

Director



RUNGTA INDUSTRIES
PRIVATE LIMITED

BL-1, Sector-15, GIDA, P.O. Sahjanwa, Distt. Gorakhpur-273 209

SOLVENT EXTRACTION PLANT

सेवा में,

दिनांक — 29.10.2020

श्रीमान श्रेत्रिय अधिकारी
उ०प्र० प्रदूषण नियन्त्रण बोर्ड
गोरखपुर उ०प्र०

विषय — इकाई का उत्पादन कार्य प्रारम्भ करने की सूचना देने के संदर्भ में।

महोदय,

सविनय पूर्वक अवगत करना है कि इकाई का वार्षिक मरम्मत का कार्य पूर्ण कर लिया गया है। उत्पादन का कार्य आज दिनांक से प्रारम्भ किया जा रहा है। जिसकी आवश्यक सूचना श्रीमान की सेवा में प्रेषित है।

सधन्यवाद,

प्रार्थी

मे० रूंगटा इण्डस्ट्रीज प्रा० लि०

(Signature)

निदेशक

उत्पादन कार्य प्रारम्भ
29-10-2020
गोरखपुर

GSTIN: 09AADCR4671C1ZF

RIPL 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL 1, Sector-15, GIDA, P.O. Sahjanwa, Distt.
Gorakhpur-273 209
Manufacturers of Solvent Extracted Oil & De-oiled
Cake

To, Date - 29.10.2020

The Regional Officer

Uttar Pradesh Pollution Control Board

Garakhpur Uttar Pradesh

Subject: Regarding giving information about starting
the production work of the unit.

Sir,

This is to respectfully inform that the annual
repair work of the unit has been completed and the
production work is being started from today. The
necessary information of which is sent to your goodself.

Regards,

Applicant

M/s Rungta Industries Pvt. Ltd.

Director



RUNGTA INDUSTRIES
PRIVATE LIMITED

BL-1, Sector-15, GIDA, P.O. Sahjanwa, Distt. Gorakhpur-273 209

SOLVENT EXTRACTION PLANT

दिनांक 11.09.2021

सेवा में,
श्रेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
गोरखपुर (उ०प्र)

विषय :- कारखाने का बन्दी सूचना देने के सन्दर्भ में।

महोदय,

सविनय पूर्वक निवेदन करना है कि प्रार्थी एक साल्वेन्ट एक्स्ट्रेक्सन इकाई है। जिसका कच्चा माल राइस ब्रान है। वर्तमान में इकाई में कच्चा माल (राइस ब्रान) न मिलने के कारण दिनांक 03.09.2021 से इकाई में उत्पादन का कार्य बन्द है। और इकाई में वार्षिक मरम्मत का कार्य किया जा रहा है।

मरम्मत का कार्य पूरा हो जाने के पश्चात जब इकाई में उत्पादन का कार्य आरम्भ किया जायेगा तो इसकी सूचना श्रीमान को अविलम्ब दी जायेगी।

अतः श्रीमान् जी की सेवा में कारखाने का बन्दी सूचना आवश्यक सूचनार्थ प्रेषित है।

"सधन्यवाद"

क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियंत्रण बोर्ड
पद्मदेव झारखपुर आ. प्रदूषण नियंत्रण बोर्ड
गोरखपुर, बिहार
13/09/21

प्रार्थी
मेसर्स रूंगटा इण्डस्ट्रीज प्रा०लि०
[Signature]

निदेशक

GSTIN: 09AADCR4671C1ZF

RIPL 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL 1, Sector-15, GIDA, P.O. Sahjanwa, Distt.
Gorakhpur-273 209
Manufacturers of Solvent Extracted Oil & De-oiled
Cake

To, Date - 11.09.2021

The Regional Officer

Uttar Pradesh Pollution Control Board

Garakhpur Uttar Pradesh

Subject:- Regarding giving information regarding
closure of the factory.

Sir,

It is respectfully submitted that the applicant is a solvent extraction unit. Whose raw material is rice bran. At present, due to non-availability of raw material (rice bran) in the unit, the production work in the unit is closed from 03.09.2021 and annual repair work is being done in the unit.

When the production work will be started in the unit after the repair work is completed, the information will be given to the Mr. immediately.

Therefore, the closure notice of the factory is sent for necessary information to your goodself.

Regards,

Applicant
M/s Rungta Industries Pvt. Ltd.
Director



RUNGTA INDUSTRIES
PRIVATE LIMITED

BL-1, Sector-15, GIDA, P.O. Sahjanwa, Distt. Gorakhpur-273 209

Manufacturers of Solvent Extracted Oil & De-oiled Cake

सेबा में,

श्रीमान श्रेत्रिय अधिकारी
उ०प्र० प्रदूषण नियन्त्रण बोर्ड
गोरखपुर उ०प्र०

दिनांक - 29.10.2021

विषय - इकाई का उत्पादन कार्य प्रारम्भ करने की सूचना देने के संदर्भ में।

महोदय,

सविनय पूर्वक अवगत करना है कि इकाई का वार्षिक मरम्मत का कार्य पूर्ण कर लिया गया है। इकाई में उत्पादन का कार्य आज दिनांक से प्रारम्भ किया जा रहा है। जिसकी आवश्यक सूचना श्रीमान को प्रेषित है।

"सधन्यवाद"

प्रार्थी

वास्तु-रुंगटा इण्डस्ट्रीज प्रा० लि०

निदेशक



GSTIN: 09AADCR4671C1ZF

RIPL 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL 1, Sector-15, GIDA, P.O. Sahjanwa, Distt.
Gorakhpur-273 209
Manufacturers of Solvent Extracted Oil & De-oiled
Cake

To, Date - 20.10.2021

The Regional Officer

Uttar Pradesh Pollution Control Board

Garakhpur Uttar Pradesh

Subject: Regarding giving information about starting
the production work of the unit.

Sir,

This is to respectfully inform that the annual
repair work of the unit has been completed and the
production work is being started from today. The
necessary information of which is sent to your goodself.

Regards,

Applicant

M/s Rungta Industries Pvt. Ltd.

Director



RUNGTA INDUSTRIES
PRIVATE LIMITED

BL-1, Sector-15, GIDA, P.O. Sahjanwa, Distt. Gorakhpur-273 209

Manufacturers of Solvent Extracted Oil & De-oiled Cake

दिनांक - 22.08.2022

सेवा में,

क्षेत्रीय अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

गोरखपुर उत्तर प्रदेश

विषय:- कारखाने का बन्दी सूचना देने सन्दर्भ में ।

महोदय,

सविनय पूर्वक निवेदन करना है कि प्रार्थी एक साल्वेंट एक्सट्रैक्शन इकाई है । जिसका कच्चा माल राइस ब्रान है। वर्तमान में इकाई में कच्चा माल (राइस ब्रान) न मिलने के कारण दिनांक 20 अगस्त 2022 से इकाई में उत्पादन का कार्य बंद है । और इकाई में वार्षिक मरम्मत का कार्य किया जा रहा है ।

मरम्मत का कार्य पूरा हो जाने के पश्चात जब इकाई में उत्पादन का कार्य आरम्भ किया जायेगा तो इसकी सूचना श्रीमान को अविलम्ब दी जाएगी ।

अतः श्रीमान जी के सेवा में कारखाने का बन्दी सूचना आवश्यक सूचनार्थ प्रेषित है ।

सधन्यवाद

उत्तर प्रदेश औद्योगिक
22-08-22
क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
क.प. सा. ब. रोड, काशी निकात कालोनी
इ.ब.बा. रोड, देवगिरी रोड
गोरखपुर

प्रार्थी

मेसर्स रंगटा इंडस्ट्रीज प्रा. लि.
Ranjan Kumar Ranjan
निदेशक

GSTIN: 09AADCR4671C1ZF

RIPL 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL 1, Sector-15, GIDA, P.O. Sahjanwa, Distt.
Gorakhpur-273 209
Manufacturers of Solvent Extracted Oil & De-oiled
Cake

To, Date - 22.08.2022

The Regional Officer

Uttar Pradesh Pollution Control Board

Garakhpur Uttar Pradesh

Subject:- Regarding giving information regarding
closure of the factory.

Sir,

It is respectfully submitted that the applicant is a solvent extraction unit. Whose raw material is rice bran. At present, due to non-availability of raw material (rice bran) in the unit, the production work in the unit is closed from 20.08.2022 and annual repair work is being done in the unit.

When the production work will be started in the unit after the repair work is completed, the information will be given to the Mr. immediately.

Therefore, the closure notice of the factory is sent for necessary information to your goodself.

Regards,

Applicant
M/s Rungta Industries Pvt. Ltd.
Director



RUNGTA INDUSTRIES
PRIVATE LIMITED

BL-1, Sector-15, GIDA, P.O. Sahjanwa, Distt. Gorakhpur-273 209

Manufacturers of Solvent Extracted Oil & De-oiled Cake

दिनांक - 04.11.2022

सेवा में,

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

क्षेत्रीय कार्यालय गोरखपुर ।

गोरखपुर (उ०प्र०)

विषय :- उत्पादन कार्य प्रारम्भ किये जाने के सम्बन्ध में ।

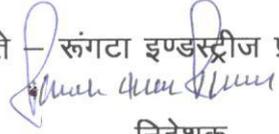
महोदय,

सविनय पूर्वक अवगत करना है कि प्रार्थी एक साल्वेन्ट इकाई है। नये सत्र में धान की आवक के साथ ही प्रार्थी इकाई में उत्पादन का कार्य दिनांक 03.11.2022 से प्रारम्भ हो गया है जिसकी सूचना श्रीमान के कार्यालय में दी जा रही है।

अतः श्रीमान जी से निवेदन है कि प्रार्थी की सूचना को स्वीकृति प्रदान करे।

सधन्यवाद,

प्रार्थी

वास्ते  रूंगटा इण्डस्ट्रीज प्रा० लि०
निदेशक



GSTIN: 09AADCR4671C1ZF

RIPL 0551-2580425, 2580360
0551-2580361, 2580366
E-mail: ripl_gkp@rediffmail.com

RUNGTA INDUSTRIES
PRIVATE LIMITED

BL 1, Sector-15, GIDA, P.O. Sahjanwa, Distt.
Gorakhpur-273 209
Manufacturers of Solvent Extracted Oil & De-oiled
Cake

To, Date - 04.11.2022
The Regional Officer
Uttar Pradesh Pollution Control Board,
Regional Office Gorakhpur.
Gorakhpur (Uttar Pradesh)
Subject:- Regarding starting the production work.
Sir,

It is respectfully informed that the applicant is a solvent entity. With the arrival of paddy in the new season, the production work in the applicant unit has started from 03.11.2022, information about which is being given in the office of your goodself.

Therefore, it is requested to your goodself pleased to approve the information of the applicant.

Regards,

Applicant
M/s Rungta Industries Pvt. Ltd.
Director



True Copy

**PROOF OF SERVICE**

Original Application No. 432 of 2023 between Radhey Shyam Sehara v. State of Uttar Pradesh

1 message

Samridhi Jain <samridhi12318@gmail.com>

Wed, Jan 31, 2024 at 2:45 PM

To: info@uppcb.in, judicial-ngt@gov.in, ripl_gkp@rediffmail.com

Cc: Pawan Kumar <pawan2110k@gmail.com>, chaitanya dixit <dixitchaitanya2000@gmail.com>

Sir/Ma'am,

With reference to the aforesaid matter, PFA HEREWITH reply on behalf of the Respondent No.7 i.e M/s Rungta Agencies.

Thanks & Regards,
Samridhi S. Jain
Advocate-on-Record
Supreme Court of India
A-10, LGF, Lajpat Nagar III,
New Delhi - 110024
Mob. 9890210579

 **Reply to the OA No 432- 2023_240131_144113.pdf**
25077K